



2026:AHC:38158

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6790 of 2026

Madhav Singh

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Mishra, Ashish Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.3 to decide the case under Section 198(4) of U.P.Z.A. & L.R. Act, 1950 filed on 02.01.2012 expeditiously.
4. It is argued by learned Standing Counsel that respondent no.2 or before whom proceedings of the aforesaid case is pending will decide the same expeditiously.
5. In the facts and circumstances of the case, present petition is disposed of directing the respondent no.2-District Magistrate/Collector, Gautam Budh Nagar or before whom proceedings of aforesaid case is pending, to decide the same expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 19, 2026

Pramod Tripathi